Sale of power generated in SEZs to domestic tariff area

1974.SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether the developer of a Special Economic Zone (SEZ) having captive power plant is empowered to sell the excess, surplus power to Domestic Tariff Area;
- (b) if so, the surplus power is to be sold to the nearby industry directly or will it be routed through the State Electricity Board (SEB) or the Power Distribution Company as the case may be;
- (c) whether the SEZ developer is to pay normal duties and taxes for the consumable and raw materials used for the surplus power generation;
 - (d) if so, the details thereof; and
 - (e) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) to (e) As per the existing guidelines on the matter, in case of power supplied from processing area to constituents in non-processing area or from processing area/non-processing area to Domestic Tariff Area, it should be at such a price as agreed by the regulator and the unit. For such clearance, the quantity of duty shall be leviable at such rate as may be notified as customs tariff by the Department of Revenue on the advice of the Ministry of Power and the Ministry of Commerce. Such power plants would ensure maintenance of separate meter for supply of power from processing area to constituents in non-processing area or from processing area to Domestic Tariff Area and amount of power so supplied should be submitted to the Unit Approval Committee for every quarter.

Conversion of existing business into SEZs

1975. SHRI JAI PRAKASH NARAYAN SINGH: Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there is any policy for the industrial houses to convert their existing business into SEZ under the SEZ policy of the Government;
- (b) whether it is a fact that the Finance Ministry had opposed, from the revenue angle, the proposal of the EGOM allowing certain industrial houses to convert their existing business into a SEZ;
 - (c) if so, the details thereof;
- (d) whether it is also a fact that some industrial houses have approached the Government to convert their existing units into SEZs; and
- (e) if so, the names of the companies and whether any approval has been accorded to the business houses in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI JYOTIRADITYA MADHAVRAO SCINDIA): (a) There is no such provision in the SEZ Act, 2005 and Rules made thereunder.

(b) and (c) In respect of M/s. Mundra Port and SEZ which was first notified in the year 2004 before the enactment of SEZ Act, 2005, it has been decided that the built up area of Mundra Port and SEZ that existed on the date of said notification, as delineated, even though part of the SEZ, would not be entitled to any direct or indirect tax benefits presently or in future on any additional investment.

(d) and (e) No, Sir.

Construction of Bunkers by Pakistani terrorists

1976. SHRI PYARELAL KHANDELWAL: Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that Pakistani terrorists have constructed solid bunkers in Poonch sector of Jammu and Kashmir;
 - (b) if so, the details thereof; and
- (c) the number of soldiers martyred as well as terrorists killed in the encounters in Poonch sector alongwith complete details thereof?

THE MINISTER OF DEFENCE (SHRI A.K. ANTONY): (a) and (b) Intelligence reports do not indicate that Pakistani terrorists have constructed solid bunkers in Poonch sector of Jammu and Kashmir. However, constant vigil is being maintained.

(c) The total number of soldiers martyred since 2006 in the State of Jammu and Kashmir (including Poonch District) is 21 Officers, 17 Junior Commissioned Officers (JCOs) and 198 Other Ranks (Ors). 1463 terrorists have been killed by the Army since 2006 in the State (including Poonch District).

Irregularities and thefts in Defence manufacturing units

1977. SHRI RAVI SHANKAR PRASAD:

SHRI SHIVANAND TIWARI:

Will the Minister of DEFENCE be pleased to state:

- (a) whether it is a fact that reports of financial irregularities and thefts in arms manufacturing companies in country's public sector have come to light during last five years;
 - (b) if so, the number of such instances each year between the year 2004 and 2008; and
- (c) the persons suspected to be involved therein and also those against whom prosecution is on in courts?

THE MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI M.M. PALLAM RAJU): (a) Yes, Sir. Certain cases have been reported in Ordnance Factory Board.

Original notice of the question was received in Hindi.